

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:233  
ANSWERED ON:25.11.2010  
AIRPORT SECURITY  
Das Shri Khagen

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether some domestic private airlines have reported laxity in security measures;
- (b) if so, the details thereof and the names of such private airlines;
- (c) whether directives have been issued by the Government/Directorate General of Civil Aviation to these private airlines to follow/observe security procedures in letter and spirit; and
- (d) the further action taken in the matter?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a), (b), (c) & (d): A statement is laid on the table of the House.

STATEMENT IN REPLY TO PART (A),(B),(C)&(D) OF THE LOK SABHA STARRED QUESTION NO. 233 FOR 25.11.2010 REGARDING AIRPORT SECURITY TABLED BY SHRI KHAGEN DAS.

(a)&(b): Bureau of Civil Aviation Security (BCAS) has issued various Aviation Security Orders to ensure secure operations. Certain discrepancies have been noted in the procedure followed by some airlines like Jet Airways, Kingfisher Airlines, Air India, Go Air, Indigo. These pertain to ladder point check, escorting of BMA to Aircraft, inadequacy of security staff, guarding of Cargo hold areas, Reconciliation of Baggage, frisking of staff at aircraft, checking of passenger tickets at X-ray step, etc.

(c): The Bureau of Civil Aviation Security (BCAS) has issued AVSEC Order 05/2009 regarding deployment of security staff by airlines for the security of registered baggage, cargo, catering and aircraft and the shortcomings have been brought to the notice of the security in-charges of the concerned airlines time to time to follow / observe security procedure in letter and spirit by the BCAS.

(d): A meeting of the security in-charge of all the private airlines was called at BCAS Hqrs. and they were informed to ensure implementation of the findings of the meeting within a stipulated period, failing which necessary action will be initiated u/s 11A of aircraft Act. 1934 against the concerned airlines.